

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).489/2018

PRERNA SINGH BINDRA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 80746/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No.71120/2018 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 130257/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 62988/2019 - CLARIFICATION/DIRECTION, IA No. 160132/2018 - CLARIFICATION/DIRECTION, IA No. 109588/2018 - EXEMPTION FROM FILING O.T., IA No. 73742/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 187447/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.174222/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 116520/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

CONMT.PET.(C) No. 780/2024 in W.P.(C) No. 489/2018 (PIL-W)

Date : 17-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Ms. Shibani Ghosh, AOR
Mr. Rishad A Chowdhury, Adv.

For Respondent(s) :Mrs. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Alka Agrawal, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Mukul Singh, Adv.
Ms. Suhasini Sen, Adv.
Mr. Rohan Gupta, Adv.
Ms. Bhagyashree Raj, Adv.
Sunit Choudhary, Adv.

Mr. Prateek Chaddha, A.A.G.
Mr. Sanchit Garga, AOR
Mr. Shashwat Jaiswal, Adv.
Mr. Awanish Gupta, Adv.
Mr. Arijit Dey, Adv.
Mr. Abhishek Gupta, Adv.
Ms. Sanjana Saddy, AOR

Ms. Navya Goel, Adv.

Mr. Chandra Bhushan Prasad, AOR

Mr. Akshay Amritanshu, AOR

Mr. Sarthak Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have been informed that the Ministry of Environment and Wildlife has issued mandatory guidelines to ensure seamless and unobstructed elephant corridor passing through different States. However, owing to certain local factors, the elephant corridors have been impeded/blocked/obstructed.

2. We, therefore, direct the Ministry concerned in the Union of India to conduct a fresh survey and submit a comprehensive report, including the necessary steps taken by them to prevent such obstructions. The status report shall also indicate steps taken to prohibit the use of fireballs, *mashaals*, or any other coercive measure to divert the natural movement of the elephants. A specific ban on 'Hulla Parties', etc. would also be required in this regard, and this Court shall be apprised about the action taken on the same through the aforesaid status report.

3. Post the matters for further consideration on 14.10.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR